Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

Trade Notice No. 13/2026-27
Dated: 14 July, 2026

Subject: Clarifications on Interest Subvention Support for Pre- and Post-Shipment Export Credit under Export Promotion Mission (EPM) - Niryat Protsahan – reg.

Reference is intended to guidelines for Interest Subvention Support for Pre- and Post-Shipment Export Credit under the Export Promotion Mission (EPM) issued vide Trade Notice No. 20/2025-26 dated 02.01.2026, Trade Notice No. 22/2025-26 dated 16.01.2026, Trade Notice No. 33/2025-26 dated 20.03.2026, Trade Notice No. 01/2026-27 dated 20.04.2026, and Trade Notice No. 03/2026-27 dated 13.05.2026.

2. Representations have been received from various lending institutions seeking point-wise clarifications on operational difficulties and technical compliance parameters concerning the implementation of the revised guidelines notified vide Trade Notice No. 03/2026-27 dated 13.05.2026. The issues raised primarily relate to timeline alignments for historical claims, running accounts across financial years and UIN related.

3. The issues have been systematically examined in this Directorate. In the interest of ease of doing business and to ensure smooth uniform processing, the following clarifications are issued:

S.N.	Issue	Clarification
1	**Procedure for submission of revised/additional claims for January 2026 – March 2026 and April 2026** Trade Notice No. 03/2026-27 does not set out the procedure for submission of claims for January 2026-April 2026, for which claims have already been submitted. The bank requests the procedure for submitting revised/additional claims as per the revised guidelines, noting that exporters can generate UIN for FY 2025-26 up to 31.05.2026.	Banks may submit **additional claims for eligible cases** covered under Trade Notice No. 03/2026-27 before 31.07.2026 for: (a) export credit **disbursed on or after 02.01.2026**; and (b) **UIN** is generated **on or before 31.05.2026**.

2	**Extension of UIN generation window to 31.05.2026 for FY 2026-27 disbursements in April 2026** Since Trade Notice No. 03/2026-27 was issued on 13.05.2026, the bank requests extension of time till 31.05.2026 for exporters to generate UIN for FY 2026-27 so that all pre-shipment credit (PC)/bills disbursed in April 2026 may avail interest subvention benefit.	The relaxation permitting UIN generation up to 31.05.2026 is applicable **only for** eligible export **credit disbursed during FY 2025-26 on or after 02.01.2026,** in accordance with Trade Notice No. 03/2026-27. This relaxation **does not extend to disbursements made in FY 2026-27**. For FY 2026-27 onwards, the prescribed provision of generation of UIN within 15 days from the date of original disbursal shall apply.
3	**Timeline for submission of claims in the DGFT portal where UIN is generated within 15 days from end-of-month disbursals** For FY 2026-27 onwards, a UIN generated within 15 days from the date of original disbursal is treated as valid. In cases where Credit/Bills are disbursed on the last day of a month, the exporter has time until the 15th of the subsequent month to generate the UIN. The bank requests clarification on the timeline for submission of claims in the DGFT portal in such cases, since the branch/bank cannot finalize the claim before UIN generation and validation.	In cases where eligible export credit is disbursed towards the end of a month and UIN generation is permissible within 15 days from the date of disbursal, banks may submit claims before the last date of the month subsequent to month of disbursal. Hence, effectively the **time limit for filing claim shall be one month from the date of disbursement**
4	**Whether separate UINs are required for pre-shipment and post-shipment credit facilities, or a single UIN can cover both** Exporters are able to generate separate UINs for both pre-shipment and post-shipment credit facilities. The bank seeks clarification whether, where both facilities have been availed, the exporter is required to generate and use separate UINs for each, or whether	A **single UIN shall not be used for both** pre-shipment and post-shipment benefits. Where separate UINs are generated for pre-shipment and post-shipment export credit facilities, the respective UIN corresponding to the relevant facility shall be used for claiming interest subvention benefits under that facility.

	either one of the generated UINs can be used for claiming both pre-shipment as well as post-shipment interest subvention benefits.	
5	**Applicability of year-specific UIN claim filing for running pre-shipment credit accounts spanning multiple financial years** With reference to point (d) of Trade Notice No. 03/2026-27 dated 13.05.2026, which provides that "the banks shall also ensure the claim being filed in respect of a UIN is specific to the year in which the disbursal of credit was/is made", clarification is sought on the applicability of this requirement in the case of running account pre-shipment credit facilities where interest is charged on a monthly basis. Example: A pre-shipment export credit facility is disbursed on 15.03.2026, with a due date of 10.06.2026. Interest is charged to the exporter in March 2026, April 2026, May 2026, and June 2026. The bank seeks guidance on whether interest subvention claims with the UIN generated in FY 2025-26 can be filed in FY 2026-27 (covering April 2026, May 2026, and June 2026), or whether a fresh UIN for FY 2026-27 is required, given that interest is debited month-wise in the running account. **Requirement of revised/fresh UIN for outstanding export credit continuing into subsequent financial year** Clarification is sought on whether banks may continue to extend interest subvention benefits during FY 2026-27 for export credit loans disbursed between 03.01.2026 and 31.03.2026 based on the	The requirement under point (d) of Trade Notice No. 03/2026-27 that the **claim filed in respect of a UIN must be specific to the year in which the disbursal of credit was/is made** and is to be read in conjunction with the overall scheme parameters, including the provisions for running/revolving pre-shipment credit facilities. In the case of a running pre-shipment credit account where the original disbursal is made in FY 2025-26 (e.g., 15.03.2026) and the credit remains outstanding into FY 2026-27 (with interest continuing to accrue monthly), the year-specific UIN requirement operates as follows: (a) The **FY 2025-26 UIN shall be valid for** claiming interest **subvention for the period falling within FY 2025-26, i.e., up to 31.03.2026**. Interest subvention shall be admissible from the **date of loan disbursal (15.03.2026 in the example) and not merely from the date of UIN generation.** (b) Where the export **credit remains outstanding beyond 31.03.2026** and interest subvention is sought **for the period falling in FY 2026-27 (i.e., April 2026, May 2026, and June 2026** in the example), **a fresh/revised UIN for FY 2026-27 shall be required** in accordance with the applicable provisions and yearly monitoring framework under the scheme.

	UIN certificate that was valid at the time of disbursal, or whether exporters are required to obtain a revised/fresh UIN for availing interest subvention benefits on outstanding loans continuing beyond 31.03.2026. Illustrative Example: Loan Disbursed on – 20.02.2026 Maturity Date – 30.06.2026 UIN Validity (as on disbursal) – up to 31.03.2026 Status of Loan (as on 30.04.2026) – Outstanding UIN Status – Expired as on 31.03.2026 **Validity of FY 2025-26 UIN for disbursements continuing beyond 31.03.2026** A UIN obtained on 02.01.2026 was valid for disbursements done on or after 02.01.2026 with an expiry date of 31.03.2026. Clarification is requested on whether disbursements done on or after 02.01.2026 and continuing even after 31.03.2026 shall be reckoned under the same UIN issued for FY 2025-26 while submitting claims online in the DGFT portal.	(c) Banks shall ensure that **claims are filed against the UIN corresponding to the relevant financial year for which the interest subvention benefit is being claimed**. The relaxation under Trade Notice No. 03/2026-27 regarding timing of UIN generation and admissibility of claims **does not modify this year-specific UIN and claim-mapping requirement.** This position is consistent with the year-specific UIN and claim-mapping framework under the scheme and with point (d) of Trade Notice No. 03/2026-27. **The UIN reflects the financial year of disbursal; subvention accruing in a subsequent financial year requires a corresponding UIN for that year.** Banks shall ensure that monthly interest subvention claims are filed against the UIN for the financial year in which the interest subvention is granted, and are not cross-mapped against UINs of a different financial year.
6	**Claim submission process where subvention benefit was not passed upfront** The IES claim submission process for cases where the subvention benefit was not passed upfront due to the absence of a UIN at the time of disbursement is not clearly defined in the Trade Notice. Clarification is requested on the process.	Trade Notice No. 03/2026-27 permits a relaxation where export credit was disbursed on or after 02.01.2026 and the UIN is generated subsequently (on or before 31.05.2026). For such past cases where subvention was not passed upfront, banks may submit additional claims before 31.07.2026 in the online module.
7	**Filing mechanism for past cases and alignment with regular June 2026**	Where additional claims pertain to past periods (January 2026 to May 2026), such claims shall be submitted

	claims Whether claims for past cases are required to be filed separately with a separate external auditor's certificate, or can be included along with the regular claim for June 2026.	separately through the online DGFT module and **shall not be clubbed with or included in the regular monthly claim** submission for June 2026. The requirement for an external auditor's certificate in respect of such additional claims, including the eligible period to be certified there under, shall be necessary for the additional claim for specified months and are to be filed before 31.07.2026.

This Trade Notice is issued with the approval of the Competent Authority.

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by A.G.
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(A.G. Subramanian)
Deputy Director General of Foreign Trade

[Issued from File No. 01/02/89/AM-26/EPM]